

12.22 hrs.

RESOLUTION RE: RECOMMENDING TO RAJYA SABHA TO ASSOCIATE WITH RAILWAY CONVENTION COMMITTEE

Title: Resolution regarding associating six members from Rajya Sabha with the Parliamentary Committee to review the rate of dividend and other ancillary matters in connection with Railway Finance vis-à-vis General Finance (Resolution Adopted).

रेल मंत्री (श्री लालू प्रसाद) : महोदय, मैं प्रस्ताव करता हूँ :

"कि यह सभा राज्य सभा से सिफारिश करती है कि वह भारतीय रेल द्वारा सामान्य राजस्व को इस समय देय लाभांश की दर और साथ ही रेल वित्त तथा सामान्य वित्त के संबंध में अन्य अनुांगी वियायों की पुनरीक्षा करने और इस संबंध में सिफारिशें करने के लिए संसदीय समिति के साथ राज्य सभा के छह सदस्य सहयोजित करने के लिए सहमत हो और इस प्रकार नियुक्त सदस्यों के नाम इस सभा को सूचित करें। "

MR. SPEAKER: The question is:

"That this House do recommend to the Rajya Sabha to agree to associate six Members from the Rajya Sabha with the Parliamentary Committee to review the Rate of Dividend which is at present payable by the Indian Railways to the General Revenues as well as other ancillary matters in connection with the Railway Finance vis-à-vis the General Finance and to make recommendations thereon, and to communicate the names of the Members so appointed to this House."

The motion was adopted.

...(व्यवधान)

श्री देवेन्द्र प्रसाद यादव (झंझारपुर) : अध्यक्ष महोदय, बिहार में बाढ़ की स्थिति बहुत खराब है। $\hat{\alpha}$ (व्यवधान)

MR. SPEAKER: This is the problem. I am requesting everybody with folded hands. I shall give time to everybody. I know the seriousness of the matters. That is why I am prepared to sit through the Luncheon Hour, if you cooperate so that every Member gets an opportunity.

...(Interruptions)

MR. SPEAKER: So far as the notice of question of privilege of Shri Thomas is concerned, I am giving a ruling.

...(Interruptions)

SHRI KINJARAPU YERRANNAIDU (SRIKAKULAM): Mr. Speaker Sir, ...(Interruptions)

MR. SPEAKER: I am giving a ruling, Shri Yerrannaaidu.

I have received a notice from Shri P.C. Thomas of question of privilege on 7th July, 2004 against the Minister of Agriculture for allegedly giving misleading information to the House in reply to the Starred Question No.3 dated 5th July, 2004 regarding suicide by farmers. I have since called for comments from the Minister of Agriculture in the matter on 8th of July. I will take a decision in the matter after receipt of the comments.